NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.154/Chd/Pb/2017 With CA No.98/2017 & CA No.143 of 2017

Sanjay Gupta and Ors.

Versus.

M/s. Supreme Tex Mart Ltd. and Ors.

...Respondents

...Petitioners

Present: Mr. Aman Bahri and Ms. Aastha Ray, Advocates for petitioners.

Mr. Praveen Gupta, Advocate for respondents.

At the instance of the Allahabad Bank as the Financial Creditor, a petition being CP (IB) No.67/Chd/Pb/2017, titled Allahabad Bank Versus M/s Supreme Tex Mart Ltd. & Ors. against the respondent-corporate debtor was admitted on 29.09.2017 and IRP has been appointed vide order passed today the 11th October, 2017.

In view of the above, it seems that the proceedings in the instant petition have been rendered infructuous. Learned counsel for the petitioners seeks short adjournment to have instructions. List the matter on 24.10.2017.

Sd/-(Justice R.P. Nagrath) Member(Judicial)

October 11, 2017